

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SOUTHERN BATTERIES PRIVATE LIMITED.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SOUTHERN BATTERIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02 nd February 1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies. Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31404KA1996PTC019739
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No.30, KIADB, Industrial Area, Bommasandra, Bangalore, Karnataka 560099
6.	Date of closure of Insolvency Resolution Process	01 st March 2023
7.	Liquidation commencement date of corporate debtor	02 nd March 2023. Liquidation Order received on 09 th March 2023.
8.	Name and registration number of the insolvency professional acting as liquidator	Kanekal Chandrasekhar Reg No. IBBI/IPA-002/IP-N00642/2018-19/11964
9.	Address and e-mail of the liquidator, as registered with the Board	No 6, "Shree" 9 th Cross, Bhuvaneshwari Nagar. Hebbalkempapura. H.A. Farm Post. Bengaluru-560024 Email: kanekal.chandru@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Echo Biotech Financial Consultants Pvt Ltd. No 350, 1 st Cross, Canara Bank Layout, Kodigehalli, Vidyananyapura Post. Bengaluru-560 097 Email : sbpl.liquidator@gmail.com
11.	Last date for submission of claims	07 th April 2023

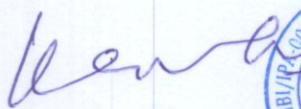
Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of liquidation of Southern Batteries Private Limited on 02nd March 2023. (Liquidation Order received on 9th March 2023)

The stakeholders of Southern Batteries Private Limited are hereby called upon to submit their claims with proof on or before 08th April 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.




Place: Bengaluru
Date: 09th March 2023



(KANEKAL CHANDRASEKHAR.)

Liquidator of SOUTHERN BATTERIES Pvt Ltd

Reg No. IBBI/IPA-002/IP-N00642/2018-19/11964

AFA Valid till: 08-11-2023

